

Eviction of forest dwellers

2982. SHRI SANJAY SINGH: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the status of 19 lakh forest dwellers who were being evicted from the forests by the Supreme Court;
- (b) the steps taken to help them; and
- (c) the details of future plans to ensure their rights to livelihood and residence?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RENUKA SINGH SARUTA): (a) to (c) The Hon'ble Supreme Court *vide* their order dated 13.02.2019, in the matter of W.P. (C) 109/2008 and 50/2008 ordered to evict the claimants from forests whose claims have been rejected under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. (Forest Rights Act).

The Ministry of Tribal Affairs filed an application, in Hon'ble Supreme Court on 26.02.2019 for modification of order dated 13.02.2019. The Hon'ble Supreme Court admitted the application filed by this Ministry and *vide* their Order dated 28.02.2019 stayed the eviction orders given on 13.02.2019.

The State Governments have been issued advisories by this Ministry to strictly adhere to the provisions of the Forest Right Act, 2006 and Rules thereunder while processing the claim of Forest dwellers under the Act and to ensure that no eligible claim is rejected. Chief Secretaries have also been requested to file detailed affidavits in this regard before the Hon'ble Supreme Court as directed by its order dated 28.02.2019.

Proper implementation of Forest Rights Act

2983. SHRI SANJAY SINGH: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether it is a fact that the rules pertaining to bettering the condition of tribals as enshrined in the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Amendment Rules, 2012, are not being implemented properly; and
- (b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RENUKA SINGH SARUTA): (a) and (b) As per the Scheduled Tribes